

**IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 341/Agr./2014
(Assessment Year 2009-10)**

M/s Mahim Patran Pvt. Ltd., 5/161, Sonth Ki Mandi, Agra, Uttar Pradesh	Vs.	JCIT, Range -4 Sanjay Place, Agra Uttar Pradesh
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AABCM0886E		
Appellant	..	Respondent

**ITA No. 361/Agr/2015
(Assessment Year 2011-12)**

M/s Mahim Patran Pvt. Ltd., 5/161, Sonth Ki Mandi, Agra, Uttar Pradesh	Vs.	ACIT, Circle 2(1)(1) Sanjay Place, Agra Uttar Pradesh
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AABCM0886E		
Appellant	..	Respondent

**ITA No. 360/Agr/2015
(Assessment Year 2010-11)**

M/s Mahim Patran Pvt. Ltd., 5/161, Sonth Ki Mandi, Agra, Uttar Pradesh	Vs.	ACIT, Circle 2(1)(1) Sanjay Place, Agra Uttar Pradesh
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AABCM0886E		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	Sh. Shailender Shrivastava, SR. DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER BENCH:

These three appeals involve the single assessee herein, namely M/s Mahim Patran Pvt. Ltd. All other relevant details thereof are as under:

Sr. No.	Appeal No.	A.Y.	Assessee	Respondent	Order appealed against	Proceedings u/s
1.	341/Agr/2014	2009-10	M/s Mahim Patran Pvt. Ltd.	JCIT	CIT(A)-II, Agra Appeal No. 258/CIT(A)-II/Agra/JCIT-4/Agra/2009-10 Dated 29.03.2014	143(3) of the I.T. Act, 1961
2.	360/Agr/2015	2010-11	M/s Mahim Patran Pvt. Ltd.	ACIT	CIT(A)-II, Agra Appeal No. 91/CIT(A)-II/Agra/JCIT-4(1)/Agra/2010-11 Dated 16.03.2015	143(3) of the I.T. Act, 1961
3.	361/Agr/2015	2011-12	M/s Mahim Patran Pvt. Ltd.	ACIT	CIT(A)-II, Agra Appeal No. 289/CIT(A)-II/Agra/JCIT-4(1)/Agra/2013-14 Dated 16.03.2014	143(3) of the I.T. Act, 1961

2. Mr. Shrivastava submits that the assessee has filed its identical application(s) on 12.02.2025 for withdrawal of the instant three appeals as under:

“That in the above-mentioned case hearing is fixed tomorrow before the Hon'ble Bench.

In this regard it is respectfully submitted that the management of the Appellant Company is exploring the option of taking up the matter in VSVS scheme subject to financial considerations and legal opinion.

In the above circumstances it is most humbly requested that One week time may kindly be allowed to take appropriate decision after seeking legal advice in this regard.”

3. Learned department representative submits that he has no objection to the instant withdrawal applications *per se*. Ordered accordingly.

4. These assessee's three appeals ITA Nos. 341/Agra/2014 and 360 - 361/Agra/2015 are dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR